



2026:AHC:6130

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 2940 of 2025

Abhishek Yadav

.....Petitioner(s)

Versus

State Of U.P. Through Its Additional Chief
Secretary And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Devesh Pandey, Dhani Raj, J.P. Pandey, Rajesh Kumar, Santosh Kukmar Tiwari, Swapnesh Singh
Counsel for Respondent(s)	: Anil Kumar Bind, C.S.C., Sher Bahadur Singh

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing the State-respondents and perused the record.
2. The instant writ petition has been filed, inter alia, seeking the following reliefs:-

"I. to issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to cancel the consolidation proceeding of Village-Chhedkhuri Khadar, Tehsil-Kalan, Pargana- Jalalabad, District-Shahjahanpur which is initiated from 21.04.2025 and also taken to appropriate action upon the application dated 21.07.2025 pending before the Commissioner of Consolidation, Government of U.P. at Lucknow.

II. to issue such other and further appropriate writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

III. to award the cost of petition in favour of the petitioner."

3. It is submitted that the Consolidation record of the village is missing; therefore, further Consolidation proceedings are not possible in the eye of

law. Despite several representations, no action has been taken by the authorities concerned till date.

4. Learned Standing Counsel submits that the grievance of the present petitioner can more appropriately be redressed by the Director of Consolidation, Lucknow; therefore, the petitioner may be directed to move a fresh representation before the Director of Consolidation with respect to his grievance as mentioned in the instant writ petition.

5. In the conspectus, as above, no useful purpose would be served to keep the instant writ petition pending. Therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that the petitioner is at liberty to move a fresh representation before the Director of Consolidation, Lucknow with respect to his grievance along with the certified copy of the order of the day and a self-attested copy of the instant writ petition within a period of three weeks. The Director of Consolidation, in turn, shall conduct an inquiry and decide the representation in accordance with law, expeditiously, preferably within a period of **six months** from the date of receiving the said representation.

6. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 9, 2026

Neetu